CENTRAL ADMINISTRATIVE TRIBUNAL CIRCUIT BENCH AT RANCHI

O.A. NO. 051/00030/2021

CORAM

HON'BLE SHRI M.C. Verma, MEMBER (JUDICIAL) HON'BLE SHRI Sunil Kr. Sinha, MEMBER (ADMINISTRATIVE)

DATE OF ORDER 08.02.2021

Neeraj Kumar, aged about 51 years, S/o Late Kuseshwar Prasad, now posted as Sr. Social Security Assistant (SSSA) in the office of Regional P.F. Commissioner, P.O. & P.S.- Ranchi, district-Ranchi,834001.



By Advocate: Smt. M.M. Pal.

Versus

- 1. The Union of India through Employees Provident Fund Organization, govt. of India, Ministry of Labour Employment, New Delhi.
- 2. Regional Provident Fund commissioner-I (Employees Provident fund) having its Regional Office, KaramToli, Near Circuit House Bhyagrathi complex, Ranchi-834001.
- 3. Regional Provident Fund commissioner-II (Employees Provident fund) having its Regional Office, KaramToli, Near Circuit House Bhyagrathi complex, Ranchi-834001.
- 4. Additional Central Provident Fund Commissioner (Bihar & Jharkhand) Zonal Office, R-Block, Road No.6, PATNA-1.

By Advocate: Shri R. Krishna

ORDER (ORAL)

- M.C. Verma: The matter is at notice stage hearing. Having received advance copy of OA, Shri R. Krishna, Advocate has appeared for respondents.
- 2. Heard. The applicant in the instant OA has assailed the Order dated 11.03.2020 whereby punishment of withholding of 5 increments with cumulative effect under Rule 7 of EPF Staff (CCA) Rule 1971 has been imposed on the petitioner with immediate effect. It has been pleaded that applicant has preferred appeal but same has not yet been decided. Learned counsel for applicant, Smt. M.M. Pal, Sr. Advocate while pressing the OA submits that applicant would be satisfied at this stage if this OA be disposed of with direction to the respondent No. 4,

- i.e. Additional Central Provident Fund Commissioner (Bihar & Jharkhand) Zonal Office, to decide the Appeal within a time frame.
- 3. Learned counsel for respondents is having no objection if OA be disposed of as per the request of the counsel for applicant.
- 4. Having taken note of entirety, this OA is disposed of with direction to the Appellate Authority to dispose of the Appeal of the applicant within eight weeks from the date of receipt of a copy of this Order.



5. O.A. is disposed of accordingly.

(Sunil Kr. Sinha) Member (Admn.) (M.C. Verma) Member (Judl.)

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